

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 129 of 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.12.2020

Name of the Company: Bubble Communication  
V/s  
Proctus Lifecare LLP

Section: Section 9 of the Insolvency & Bankruptcy Code

**ORDER**

Learned PCS Mr. Vinit Nagar appeared for the Operational Creditor.


Learned CS Mr. Ashish Doshi appeared for the Corporate Debtor.

Learned PCS submits that matter is settled. Deed of settlement is filed which is taken on record.

Since, matter is settled; Operational Creditor seeks permission to withdraw the matter. Permission is granted.

Accordingly, CP (IB) 129 of 2020 stands withdrawn and disposed of.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B. GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 2nd day of December, 2020